

HARYANA VIDHAN SABHA

XIV SESSION

BULLETIN NO. 2

Thursday, the 21st February, 2019

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Thursday, the 21st February, 2019 from 10.00 A.M. to 2.22 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	12	2	-	24

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 20

II. WELCOME TO THE FORMER MINISTER OF HARYANA/ ASSISTANT PROFESSORS AND STUDENTS OF THE KURUKSHETRA UNIVERSITY.

During the Question Hour,

- (i) the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Ran Singh Mann, former Minister of Haryana, who was sitting in the V.I.Ps' Gallery to witness the proceedings of the House.
- (ii) the Parliamentary Affairs Minister on behalf of the House welcomed the Assistant Professors and Students of the Kurukshetra University, who were sitting in the visitors' Gallery to witness the proceeding of the House.

III. INTRODUCTION OF THE NEWLY ELECTED MEMBER

During the Questions Hour, the Parliamentary Affairs Minister introduced newly elected Member Shri Krishan Lal Midha, who has won the by election from Jind Assembly Constituency recently.

IV. MOTION UNDER RULE 121

For suspension of Rule 30

The Parliamentary Affairs Minister moved-

That Rule 30 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended in its application to the Motion regarding the transaction of Government Business on Thursday, the 21st February, 2019.

He also moved-

That Rule 30 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended and Government Business be transacted on Thursday, the 21st February, 2019.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for 2 minutes.

The Parliamentary Affairs Minister also spoke for a while.

The motion was put and carried.

V. ANNOUNCEMENTS

(a) BY THE SPEAKER

PANEL OF CHAIRPERSONS

Under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Shri Gian Chand Gupta, M.L.A.
2. Smt. Santosh Chauhan Sarwan, M.L.A.
3. Shri Anand Singh Dangi, M.L.A.
4. Shri Zakir Hussain, M.L.A.

(b) BY THE SECRETARY

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Session held in December, 2018 have since been assented to by the *President/ Governor :-

DECEMBER SESSION, 2018

1. The Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2018.
2. The Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2018.
3. The Haryana Police (Amendment) Bill, 2018.
4. The Faridabad Metropolitan Development Authority Bill, 2018.
5. The Haryana Municipal Corporation (Third Amendment) Bill, 2018.
6. The Haryana Municipal (Second Amendment) Bill, 2018.
7. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2018.
8. The Haryana Appropriation (No. 4) Bill, 2018.
9. The Haryana Service of Engineers, Group A, Irrigation Department (Amendment) Bill, 2018.

VI. NOTICE OF CALLING ATTENTION MOTION

When enquired by Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party with regard to their Party Members' Calling Attention Motion regarding resentment amongst the farmers due to less compensation, the Speaker informed that the same has been sent to the Government for comments.

VII. THANKS TO THE GOVERNMENT FOR ANNOUNCING THE REGIONAL CENTRE OF HORTICULTURE IN JIND.

Smt. Prem Lata, a Member from the Treasury Benches thanked the Government for announcing the Regional Centre of Horticulture in Jind in the memory of Captain Pawan Kumar.

VIII. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the first Report of the Business Advisory Committee as under:-

The Committee met at 11.00 A.M. on Wednesday, the 20th February, 2019 in the Chamber of the Hon'ble Speaker.

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Wednesday at 2.00 P.M. and adjourn at 6.30 P.M. and on Thursday shall meet at 10.00 A.M. and adjourn at 2.00 P.M. and on Friday the first sitting of the Assembly shall meet at 10.00 A.M. and adjourn at 2.00 P.M. & second sitting of the Assembly shall meet at 3.00 P.M. and adjourn at 7.30 P.M. without question being put.

On Wednesday, the 20th February, 2019 the Assembly shall meet immediately half an hour after the conclusion of the Governor's Address and adjourn after the conclusion of business entered in the List of Business for the day.

The Committee further recommends that on Monday, the 25th February, 2019 the Assembly shall meet at 11.00 A.M. and adjourn at 3.30 P.M. and on Tuesday the first sitting of the Assembly shall meet at 10.00 A.M. and adjourn at 2.00 P.M. & second sitting of the Assembly shall meet at 3.00 P.M. and adjourn at 7.30 P.M. and on Wednesday, the Assembly shall meet at 10.00 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day without question being put.

The Committee, after some discussion, further recommends that the Business on 20th February, 2019 to 22nd February, 2019 & 25th February, 2019 to 27th February, 2019 be transacted by the Sabha as under :-

THE HOUSE WILL MEET IMMEDIATELY HALF AN HOUR AFTER THE CONCLUSION OF THE GOVERNOR'S ADDRESS ON WEDNESDAY, THE 20TH FEBRUARY, 2019

1. Laying a copy of the Governor's Address on the Table of the House.
2. Obituary References.
3. Presentation and adoption of First Report of the Business Advisory Committee.
4. Papers to be laid/re-laid on the Table of the House.
5. Presentation of Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final reports thereon.

THURSDAY, THE 21ST FEBRUARY, 2019 (10.00 A.M.)

1. Questions Hour.
2. Motion under Rule-121 for suspension of Rule 30.
3. Motion under Rule-121.
4. General Discussion on Governor's Address.

FRIDAY, THE 22ND FEBRUARY, 2019 (10.00 A.M.) (First Sitting)

1. Questions Hour.
2. Resumption of General Discussion on Governor's Address.

FRIDAY, THE 22ND FEBRUARY, 2019 (03.00 P.M.) (Second Sitting)

1. Resumption of General Discussion on Governor's Address and Voting on Motion of Thanks.
2. Presentation, Discussion and Voting on Supplementary Estimates (3rd Installment) for the year 2018-2019.

SATURDAY, THE 23RD FEBRUARY, 2019

1. HOLIDAY

SUNDAY, THE 24TH FEBRUARY, 2019

2. HOLIDAY

MONDAY, THE 25TH FEBRUARY, 2019 (11.00 A.M.)

1. Questions Hour.
2. Presentation of Budget Estimates for the year 2019-2020.

TUESDAY, THE 26TH FEBRUARY, 2019 (10.00 A.M.) (First Sitting)

1. Questions Hour.
2. Papers to be laid, if any.
3. General Discussion on Budget Estimates for the year 2019-2020.

TUESDAY, THE 26TH FEBRUARY, 2019 (03.00 P.M.) (Second Sitting)

1. Resumption of General Discussion on Budget Estimates for the year 2019-2020.

WEDNESDAY, THE 27TH FEBRUARY,
2019 (10.00 A.M.)

2. Presentation of Reports of the Assembly Committee.
1. Questions Hour.
2. Motion under Rule 15 regarding Non-stop sitting.
3. Motion under Rule 16 regarding adjournment of the Sabha sine-die.
4. Papers to be laid, if any.
5. Resumption of General Discussion on Budget Estimates for the year 2019-2020 and reply by the Finance Minister on Budget Estimates for the year 2019-2020 and Voting on Demands for Grants for the year 2019-2020.
6. Presentation of Reports of the Assembly Committee.
7. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2019-2020.
8. Legislative Business.
Any other Business.”

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

The motion was put and carried.

IX. PAPERS LAID/ RELAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid the papers from Sr. Nos. 192 to 228 and re-laid the papers from Sr. No. 1 to 191 on the Table of the House.

X. PRESENTATION OF THREE PRELIMINARY REPORTS OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUES AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORTS.

(i) Against Shri Karan Singh Dalal, M.L.A.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the seventh Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, M.L.A. against Shri Karan Singh Dalal, M.L.A. for misleading the House on 29th August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pockets of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(ii) Against Shri Kuldip Sharma, M.L.A.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Sixth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, M.L.A. against Shri Kuldip Sharma, M.L.A. for leveling allegations against such persons who are doing illegal mining under patronage of State Government. They are Government functionaries. There is no any such area in the Haryana State where the illegal mining is not being done. The people who are sitting in the House, are doing such illegal mining. When he was asked to mention the names of those persons then he expressed his inability to declare their names.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(iii) Against Shri Kehar Singh, M.L.A.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Shyam Singh Rana, M.L.A. against Shri Kehar Singh, M.L.A. for misleading the House on 25th October, 2017 by leveling allegations against Shri Gian Chand Gupta, MLA during the discussion in his speech in the Session that he is collecting Rs. 300/- from each “Rehriwalas” in Panchkula, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

XI. MOTION UNDER RULE 121

The Parliamentary Affairs Minister moved -

That the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the:-

- (i) Committee on Public Accounts;
- (ii) Committee on Estimates;
- (iii) Committee on Public Undertakings; and
- (iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes,

for the year 2019-2020 be suspended.

He also moved –

That this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2019-2020, keeping in view the proportionate strength of various parties/ groups in the House.

The motion was put and carried.

XII. NOTICES OF CALLING ATTENTION MOTIONS

When some Members from the Indian National Congress Party and Indian National Lok Dal sought the fate of their Calling Attention Motions given notices of by them, the Speaker informed them that those either were admitted or disallowed or under consideration or sent to the Government for comments. The Speaker further asked the Members that they can raise their issues at the time of discussion on the Governor's Address.

XIII. RAISING THE MATTER OF SPLITTING OF THE INDIAN NATIONAL LOK DAL.

The Health Minister raised the matter of splitting of the Indian National Lok Dal and stated that he had heard about the splitting of Indian National Lok Dal. He further sought to know from the Speaker whether the Indian National Lok Dal has been legally split or not and he had received any such information from any of the Member of the House in this regard ? Some Members of the Indian National Lok Dal strongly objected it. Meanwhile, Smt. Naina Singh Chautala, M.L.A. admitted that Indian National Lok Dal has been split and a new party has been formed. The Health Minister told the Speaker that if a Member is admitting on the floor of the House that a new party has been formed then its Members should be allocated separate seats in the House. Several Members of the Indian National Congress Party and the Treasury Benches also supported the views expressed by the Health Minister. Shri Bhupinder Singh Hooda and Dr. Raghuvir Singh Kadian, M.L.As. urged the Speaker that since a new party has been formed so voting should be held to decide the status of the Leader of the Opposition. The Speaker assured the Members that when he will receive anything in written in this regard, he would look into matter.

XIV. DISCUSSION ON GOVERNOR'S ADDRESS

Dr. Pawan Saini, MLA, while moving the motion:-

“That an address be presented to the Governor in the following terms:-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on 20th February, 2019 at 2.00 P.M.’.”

and spoke for 99 minutes.

Shri Mahipal Dhanda, MLA, seconded the motion and spoke for 28 minutes.

Shri Abhay Singh Chautala, Leader of the Opposition spoke for 48 minutes.

XV. WELCOME TO THE CENTRAL MINISTER OF STEEL AND MINES AND CHAIRMAN OF FREEDOM FIGHTER ASSOCIATION.

During the discussion on the Governor’s Address:

- (i) the Parliamentary Affairs Minister on behalf of the House welcomed Chaudhary Birender Singh, Central Minister of Steel and Mines, who was sitting in the V.I.Ps’ Gallery to witness the proceedings of the House.
- (ii) the Parliamentary Affairs Minister on behalf of the House welcomed Shri Lalti Ram Ji, Chairman of Freedom Fighter Association, who was sitting in the Visitors’ Gallery to witness the proceedings of the House.

The Deputy Speaker occupied the Chair from 01.05 P.M. to till the adjournment of the sitting.

The Deputy Speaker, with the sense of the House, extended the time of the Sitting of the House at 2.00 P.M. for 30 minutes.

The Sabha then adjourned till 10.00 A.M. on Friday, the 22nd February, 2019 (Ist Sitting).

CHANDIGARH
The 21st February, 2019.

SECRETARY

